OA 892/93

Dated:- 25.7.93

Hon. Mr. A.K. Sinha, B.M. Hone Mr. V.K. Seth. A.M.

Heard the learned counsel for the parties. The learned counsel for the responders submits that since the date of receiving the applications appearing in the Civil Services (preliminary) Examination 1993} has been extended upto 2.3.1993 and the applications of the applicants were received before that date and consequently, the applications have already been accepted by the U.P.SEC So in that view of the mtter, it he been submitted that these applicatios te ve now become infructuous. These facts are also admitted by the learned counsel for the applicant.

Consequently, considering the submission and in view of the facts that the applications of the applicants havensince been accepted by the U.P.S.C. as a result of the extension of the date for receiving the applications for appering in the Civil Services (Preliminary) Examination, 1993 }, these application teve now become infructuous and the result, therefore, is that they are dismissed as infructuous.

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A.M.